

tonnes to Pakistan over the last three years was perfectly legal and conformed with the International Atomic Energy Regulations". It would therefore appear that Pakistan was directly supplied 110 tonnes of uranium yellow cake by the Niger Government. As regards the financing of Pakistan's nuclear programme, Governments of Pakistan and Libya have both denied that there is co-operation between them in the nuclear field.

Government of Pakistan have given us assurances that their programme is geared towards peaceful purpose, and has no non-peaceful dimensions. It is hoped that the Government of Pakistan will abide by its assurances.

[Mr. Deputy Chairman in the Chair]

PAPERS LAID ON THE TABLE

Passports Rules, 1980 and related papers

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): Sir, I beg to lay on the Table, under sub-section (3) of section 24 of the Passports Act, 1967, a copy each (in English and Hindi) of the following Notifications of the Ministry of External Affairs: —

(i) G.S.R. No. 691(E), dated the 11th December, 1980, publishing the Passports Rules, 1980.

(ii) G.S.R. No. 50(E), dated the 7th February, 1981, publishing the Corrigendum to above Notification. [Placed in Library. See No. LT-1998/81 for (i) and (ii).]

I.(i) Report and Accounts (1979-80) of the Cochin Shipyard Limited, Cochin and related papers.

(ii) Report and Accounts (1979-80), of the Hindustan Shipyard Limited, Visakhapatnam and related papers

II Bombay Dock Workers (Regulation and Employment) Amendment Scheme, 1981

III. Shipping and Development fund (Loans and other financial assistance) Rules, 1981

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL): Sir, I beg to lay on the Table: —

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956: —

(i) (a) Eighth Annual Report and Accounts of the Cochin Shipyard Limited, Cochin, for the year 1979-80, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company. [Placed in Library. See No. LT-2043/81 for (a) and (b)].

(ii) (a) Twenty-eighth Annual Report and Accounts of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1979-80, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Company.

[Placed in Library. See No. LT-2042/81 for (a) and (b)].

II. A copy (in English and Hindi) of the Ministry of Shipping and Transport (Labour Wing) Notification S.O. No. 384, dated the 31st January, 1981, publishing the Bombay Dock Workers (Regulation of Employment) Amendment Scheme, 1981, under section 8A of the Dock Workers (Regulation of Employment) Act, 1948. [Placed in Library. See No. LT-1999/81].

III. A copy (in English and Hindi) of the Ministry of Shipping and Transport (Transport Wing) Notification G.S.R. No. 44(E), dated the 3rd February, 1981, publishing the Shipping and Development Fund

(Loan, and other Financial Assistance) Rules, 1981, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-2000/81]

**National Highways (Fees for use of .
Permanent Bridges) Amendment Rules,
1980**

SHRI VEERENDRA PATIL: Sir, I also beg to lay on the Table, under sub-section (3) of section 9 of the National Highways Act, 1956, a copy (in English and Hindi) of the Ministry of Shipping and Transport (Roads Wing) Notification S.O. No. 11(E). dated the 5th January, 1981, publishing the National Highways (Fees for use of Permanent Bridges) Amendment Rules, 1980. [Placed in Library. See No. LT-2001/81]

**ANNOUNCEMENT RE. GOVERN-
MENT BUSINESS**

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI SITARAM KESRI): Sir, I beg to announce that the Government business in this House for the next week will consist of:—

1. General discussion on the General Budget for 1981-82.

2. Discussion on the Resolution seeking disapproval of the Delhi Sikh Gurdwaras (Amendment) Ordinance, 1981, and consideration and passing of the Delhi Sikh Gurdwaras (Amendment) Bill, 1981.

3. Discussion on the Resolution regarding Railway Convention.

4. Discussion on the Resolutions for disapproval of the Government Notifications under Section 7 of the Indian Telegraph Act, 1885.

SHRI SHRIDHAR WASUDEO DHABE (Maharashtra): Sir, I have a submission to make.

SHRI BHUPESH GUPTA (West Bengal): Sir, many of us had suggested that apart from the question of the appointment of the Commission, since the question of economic reforms and economic administration would be reconsidered, it is fit and

proper that Parliament be given an opportunity to discuss this matter and give its views on how the economic administration should be reorganised and reformed. This is what I had suggested. And, Sir, yesterday, the honourable Minister, after we gave the Special Mention notice, made the statement. That statement may be the subject matter of a discussion here. In whichever way you like, you can admit it. At least a short-duration discussion we should have. I am not going into the Commission business. That is now over and about that we have spoken. Now, Sir, we should have a chance to say as to what we feel about the economic situation, where corrections are needed, and so on. I feel that the Government is entirely on the wrong rails.

Now, Sir, one more point. Yesterday, Mr. Jha wanted a discussion on Diego Garcia and he wanted to mention it as a Special Mention.

SHRI SHIVA CHANDRA JHA (Bihar): Yes.

SHRI BHUPESH GUPTA: But it was not allowed. Now, Sir, the External Affairs Minister is not here and he has gone away.

श्री बी० सत्यनारायण रेड्डी (आन्ध्र प्रदेश) : श्रीमन्, मेरा व्यवस्था का प्रश्न है . .
(व्यवधान)

श्री शिव चन्द्र झा : मैंने दियागो गार्शिया के बारे में नोटिस क्ला भी दिया था और आज भी दिया है, लेकिन आपने रिजेक्ट कर दिया ।

SHRI BHUPESH GUPTA: All I say is that this matter should be discussed and there need not be any heat on this because on this there is a broad agreement in the country. Or, you take a specific subject as the Indian Ocean issue or the other things. It seems that matters are being discussed when the foreign dignitaries come here and it is a good thing. For example, we find in the Press—if it is true, I will be very happy—that Comrade Brezhnev's proposal has been welcomed by the Prime Minister here. And some other dignitaries also